The Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972

Act 2 of 1972

Keyword(s):
Salary, Speaker, Deputy Speaker, Residential Accommodation, Conveyance, Profession

MEGHALAYA ACT 2 OF 1972

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES) ACT, 1972

(As passed by the Assembly)

(Received the assent of the Government on the 21st April, 1972)

(Published in the Gazette of Meghalaya, Extraordinary, dated 24th April, 1972)

An Act to fix the salaries and all allowances and allowances of the Speaker and Deputy Speaker of the Legislature Assembly of Meghalaya

Be it enacted by the Legislature of Meghalaya in the Twenty-third Year of the Republic of India as follows:

1. (1) This Act may be called the Legislative Assembly of Meghalaya. (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972

(2) It shall be deemed to have come into force on the 21st of January, 1972.

2. There shall be paid to the Speaker of the Legislative Assembly of Meghalaya a salary of rupees one thousand two hundred and fifty per mensem and the Deputy Speaker a salary of rupees eight hundred and fifty per mensem throughout their term of office.

3. (1) The Speaker and the Deputy Speaker shall each be entitled without payment of rent to the use of a free-furnished residence in Shillong, and also at any other place which the Government may for the purpose of this Act declare to be the headquarters of Government for the time being, for so long as such declaration remains in force.

(2) Such residence shall be maintained at the public expense which shall not exceed the amount prescribed by rules.

Explanation: -For the purpose of this section “maintenance” in relation to a residence shall include in the payment of local rates and taxes and the provision of electricity and water.
4. Where the Speaker or the Deputy, as the case may be, does not occupy any such residence provided by the Government as is referred to in section 3, a house rent allowance at the rate of rupees hundred and fifty per mensem in the case of the Speaker and at the rate of rupees three hundred and fifty per mensem in the case of the Deputy Speaker and such services allowance as may be prescribed by rules shall be paid in lieu of such residence.

5. The Government may provide for the use of the Speaker and the Deputy Speaker respectively a suitable conveyance:

Provided that, if the Speaker or Deputy Speaker maintains his own car such Speaker or Deputy Speaker shall be entitled to a conveyance allowance of rupees three hundred per mensem.

6. Neither the Speaker nor the Deputy Speaker shall during his term of his office as such –

(i) practise any profession or engage himself in any trade or undertake for remuneration any employment other than his duties as Speaker or Deputy Speaker, or

(ii) be entitled to any salary or allowance as a member of the Legislative Assembly of Meghalaya.

7. The Speaker and the Deputy Speaker shall continue to be entitled to the privilege of the use of the free-furnished residence and Government conveyance period not exceeding one month subject to conditions prescribed by rules.

8. The Speaker and the Deputy Speaker shall be entitled, while touring on public business, to travelling and subject to such conditions as may be prescribed by rules.

9. The Speaker and the Deputy Speaker and the members, of their family shall be entitled to such medical treatment and benefit as may be laid down by rules to be made by the Government.

Explanation. - (1) For the purpose of this section the expression “the members of their family” shall mean and include such members as may be prescribed by rules.

(2) Those who are entitled to free medical at enhanced and treatment may take the same from any registered physician of their choice – Allopathic, Ayurvedic, Unani or Homoeopathic and medical bills on prescription of such physicians are reimbursable.
10. The Government may, by notification, make rules to carry out the purposes of this Act, and in particular, such rules may prescribe—

(a) the conditions subject to which the Speaker or Deputy Speaker, as the case may be, on ceasing to hold office as such shall be entitled to the use of the free-furnished residence and the Government conveyance;

(b) the period during which, and the conditions subject to which daily allowances may be drawn and the circumstances under which such allowances may be withheld;

(c) the conditions under which and the journeys for which travelling allowance shall be admissible;

(d) the facilities for medical attendance and treatment which may be provided for the Speaker and the Deputy Speaker and members of their families.

11. The Legislative Assembly of the State of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Ordinance, 1972 is hereby repealed.
An Act

to amend the legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1973

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

1. (1) This Act may be called Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) (Amendment) Act, 1973.

   (2) It shall be deemed to have come into force on the Twenty-first day of January, 1972.

2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972,-

   in the fifth line of section 4 for the word “two” occurring between the words “rupees” and “hundred” the word “three” shall be substituted and shall be deemed always to have been substituted.
MEGHALAYA ACT 10 OF 1979

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES) [SECOND] AMENDMENT) ACT, 1979

(As passed by the Assembly)

[Received the assent of the Governor of Meghalaya on the 2nd April, 1979]

(Published in the Gazette of Meghalaya, Extraordinary, dated the 4th April, 1979)

An

Act

further to amend the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act,1972.

Be it enacted by the Legislature of Meghalaya in the Thirtieth Year of the Republic of India as follows:-

1. (1) This Act may be called Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) [Second] Amendment) Act, 1979.

(2) It shall be deemed to have come into force on the 1st day of January, 1979.

2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act,1972 in Section 2 for the words “eight hundred and fifty” the words “one thousand one hundred and fifty” shall be substituted:

3. The Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) (Amendment) Ordinance, 1979 is hereby repealed.
MEGHALAYA ACT 16 OF 1979

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 1979

(As passed by the Assembly)

[Received the assent of the Governor of Meghalaya on the 13th July, 1979]

(Published in the Gazette of Meghalaya, Extraordinary, dated the 18th July, 1979)

An Act

further to amend the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972

Be it enacted by the Legislature of Meghalaya in the Thirtieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1979.

(2) It shall be deemed to have come into force on the 1st day of June, 1979.

2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972, in Section 2 for the words “one thousand two hundred and fifty” the words “one thousand four hundred” shall be substituted.
MEGHALAYA ACT 17 OF 1979

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES) (SECOND AMENDMENT) ACT, 1979

(As passed by the Assembly)

[Received the assent of the Governor of Meghalaya on the 13th July, 1979]

(Published in the Gazette of Meghalaya, Extraordinary, dated the 18th July, 1979)

An

Act

further to amend the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972

Be it enacted by the Legislature of Meghalaya in the Thirtieth Year of the Republic of India as follows:-

3. (1) This Act may be called the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) (Second Amendment) Act, 1979.

(2) It shall be deemed to have come into force on the 1st day of June, 1979.

4. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972, in Section 4 for the words “rupees three hundred and fifty” and “rupees two hundred” occurring in the Section, the words “rupees five hundred” and “rupees three hundred and fifty” shall be respectively substituted.
MEGHALAYA ACT 14 OF 1980

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 1980

(As passed by the Assembly)

[Received the assent of the Governor on 7th July, 1980]

(Published in the Gazette of Meghalaya Extraordinary, dated 9th July, 1980)

An

Act

further to amend the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Thirty-first year of the Republic of India as follows:-

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) (Amendment) Act, 1980.

(2) It shall come into force at once.

2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972 (hereinafter referred to as the principal Act), the existing Section 8 shall be renumbered as sub-section (1) and after Section 8 as so renumbered the following shall be inserted as sub-section (2), namely:-

“(2) Without prejudice to the provision of sub-section (1), the State Government may from time to time, by order, revise the rate so prescribed an such order may also be made to have retrospective effect”.

3. In the principal Act, the existing Section 10 shall be re-numbered as sub-section (1), and after Section 10 as so renumbered the following shall be inserted as sub-section (2), namely:-

“(2) Such Rules may also be made to have retrospective effect.”

4. All Rules made under the principal Act prior to the coming into force of this Act shall not be deemed to be invalid on ground only that the Rules were made to have retrospective effect.
MEGHALAYA ACT 8 OF 1985

THE LEGISLATIVE ASSEMBLY MEGHALAYA (SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 1985

(As passed by the Assembly)

[Received the assent of the Governor on the 24th July, 1985] (Published in the

*Gazette of Meghalaya*, Extraordinary, dated 25th July, 1985) An

Act

further to amend the legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) (Amendment) Act, 1985.

   (2) It shall come into force on and from the 1st day of July 1985.

2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972 (hereinafter referred to as the principal Act) in Section 2, for the words “rupees one thousand four hundred” and “rupees one thousand one hundred and fifty” the words “rupees two thousand” and “rupees one thousand nine hundred” respectively shall be substituted.

3. In the principal Act, in Section 4, for the words commencing with “rupees five hundred per mensem” and ending with “the Deputy Speaker” the words, “rupees one thousand per mensem” shall be substituted.
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The 16th September, 1988

No. LL(B) 153/85/17.- The following Act of the Meghalaya Legislative Assembly which received the assent of the Governor is hereby published for general information.

MEGHALAYA ACT NO. 9 OF 1988

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES) (AMENDMENT) Act, 1988

(As passed by the Assembly)

[Received the assent of the Governor on the 13th September, 1988]

(Published in the Gazette of Meghalaya, Extra-ordinary, dated 20th September, 1988)

An

Act

Further to amend the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Years of the Republic of India as follows:-

Short title and commencement 1 (1) This Act may be called the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) (Amendment) Act, 1988
(2) It shall come into force on and from 1st day of August, 1988

Amendment of Section 2 of Act 2 of 1972 2 In Section 2 of the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act 1972 (hereinafter referred to as the principal Act), for the words “rupees two thousand” and “rupees one thousand nine hundred” the words “rupees four thousand four hundred” and “rupees four thousand” respectively shall be substituted.

Amendment of Section 4 of Act 2 of 1972 3 For Section 4 of the principal Act, including the marginal note thereto, the following shall be substituted, namely-
“Private residence occupied by the Speaker or Deputy Speaker.

“4. Where the Speaker or as the case may be the Deputy Speaker does not occupy residence provided by Government as referred to in Section 3, the private residence he occupies may stand requisitioned and rent, as may by rules be prescribed, paid for by Government”.

L. JYRWA,
Secretary to the Govt. Of Meghalaya,
Law (B) Department.
The 7th April, 2010.

No.LL(B)148/85/346.—The Meghalaya Legislators' Salaries and Allowances (Amendment) Act, 2010 (Act No. 5 of 2010) is hereby published for general information.

MEGHALAYA ACT NO. 5 OF 2010
(As passed by the Meghalaya Legislative Assembly)
Received the assent of the Governor on 6th April, 2010.
Published in the Gazette of Meghalaya Extra Ordinary issue dated 7th April, 2010.
THE MEGHALAYA LEGISLATORS' SALARIES AND ALLOWANCES (AMENDMENT) ACT, 2010.

AN ACT

further to amend the laws relating to the salaries and allowances of Ministers, Speaker, Parliamentary Secretaries, Leader of Opposition and Members of the Meghalaya Legislative Assembly.
Be it enacted by the Legislature of the State of Meghalaya in the Sixty-first Year of the Republic of India as follows, -

1. (1) This Act may be called the Meghalaya Legislator's Salaries and Allowances (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on and from 1st April, 2008.

2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972 -

(i) in section 2, for the words "rupees fourteen thousand six hundred" and "rupees thirteen thousand seven hundred and fifty", the words "rupees forty nine thousand six hundred" and "rupees forty eight thousand seven hundred and fifty" shall respectively be substituted; and

(ii) for the existing section 2A, the following shall be substituted, namely;

"Constituency allowance 2A. The Speaker and the Deputy Speaker shall be entitled to a Constituency Allowance as the State Government may, from time to time, determine by issuing of an office memorandum"

3. In the Meghalaya (Ministers' Salaries and Allowances) Act, 1972 -

(A) In section 2 -

(i) in clause (a), for the words "rupees fifteen thousand", the words "rupees fifty thousand" shall be substituted;

(ii) in clause (b), for the words "rupees fourteen thousand six hundred", the words "rupees forty nine thousand six hundred" shall be substituted;

(iii) in clause (c), for the words "rupees fourteen thousand two hundred and fifty", the words "rupees forty nine thousand two hundred and fifty", shall be substituted;

(iv) in clause (d), for the words "rupees thirteen thousand seven hundred and fifty" the words "rupees forty eight thousand seven hundred and fifty" shall be substituted; and
(B) For the existing sub-section 2A, the following, shall be substituted, namely, -

Substitution of section 2A.

"Constituency allowance 2A. The Chief Minister, the Deputy Chief Minister, the Minister, the Minister of State and the Deputy Minister shall be entitled to a Constituency Allowance as the State Government may, from time to time, determine by issuing of an office memorandum"

Amendment of Act 8 of 1972.

4. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 -

(a) in section 3, for the words "rupees three thousand", the words "rupees five thousand" shall be substituted;

(b) in section 4, -

(i) in clause (a), for the words "rupees three thousand", the words "rupees fifteen thousand" shall be substituted;

(ii) in clause (b), for the words "rupees fifty", the words "rupees two hundred" shall be substituted;

(iii) in clause (d), for the words "rupees two hundred", the words "rupees two thousand" shall be substituted;

(iv) in clause (e) for the words "rupees three hundred" the words "rupees three thousand" shall be substituted;

(v) for the existing clause (e), the following shall be substituted, namely, -

"Constituency allowance (ee). The Member of the Meghalaya Legislative Assembly shall be entitled to a Constituency Allowance as the State Government may, from time to time, determine by issuing of an office memorandum"

(vi) in clause (f), for the words "rupees three thousand five hundred", the words "rupees ten thousand" shall be substituted;

(c) in section 5A, for the words "rupees three thousand", the words "rupees six thousand" shall be substituted;

(d) in section 6A, in sub-section (2), for the words "rupees two thousand", the words "rupees seven thousand" shall be substituted;
5. In the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act, 1983 –

(a) in section 3, for the words “rupees fourteen thousand two hundred and fifty”, the words “rupees forty nine thousand two hundred and fifty” shall be substituted;

(b) for the existing sub-section 3A, the following shall be substituted, namely,

Substitution of section 3A.

"Constituency allowance 3A. The Leader of Opposition shall be entitled to a Constituency Allowance as the State Government may, from time to time determine by issuing of an office memorandum”

Amendment of Act 9 of 2005.

6. In the Meghalaya Parliamentary Secretary (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2005, after section 6, the following new section 6A shall be added

Insertion of new section 6A

“Constituency allowance” 6A. The Parliamentary Secretary shall each be entitled to a Constituency Allowance as the State Government may, from time to time determine by issuing of an office memorandum”

Repeal and Savings.

7. (1) The Meghalaya Legislators’ Salaries and Allowances Amendment Ordinance 2009 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the corresponding provisions of the Ordinance so repealed, shall be deemed to have done or taken under the provisions of this Act.

L. M. SANGMA,
Secretary to the Government of Meghalaya, Law (B) Department.
NOTIFICATION

The 29th September, 2015.

No.LL(B).148/85/405.—The Meghalaya Legislators’ Salaries and Allowances (Amendment) Act, 2015 (Act No. 5 of 2015) is hereby published for general information.

MEGHALAYA ACT NO. 5 OF 2015.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th September, 2015.
Published in the Gazette of Meghalaya Extra-Ordinary issue dated 29th September, 2015.
THE MEGHALAYA LEGISLATORS’ SALARIES AND ALLOWANCES (AMENDMENT) ACT, 2015

An Act,

further to amend the laws relating to the salaries and allowances of Ministers, Speaker, Parliamentary Secretaries, Leader of Opposition and Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-sixth Year of the Republic of India as follows,-

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members’ Salaries and Allowance) (Amendment) Act, 2015.

(2) It shall come into force on and from the 1st October, 2015.

2. In Section 2 of the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowance) Act 1972, for words “rupees forty nine thousand six hundred” and “rupees forty eight thousand seven hundred and fifty”, the words “rupees sixty three thousand six hundred” and “rupees sixty two thousand seven hundred and fifty” shall respectively be substituted.

3. In the Meghalaya (Ministers’ Salaries and Allowance) Act, 1972, in Section 2,-

(i) in clause (a), for the words “rupees fifty thousand”, the words “rupees sixty four thousand” shall be substituted.

(ii) in clause (b), for the words “rupees forty nine thousand six hundred”, the words “rupees sixty three thousand six hundred” shall be substituted.

(iii) in clause (c), for the words “rupees forty nine thousand two hundred and fifty”, the words “rupees sixty three thousand two hundred and fifty” shall be substituted.

(iv) in clause (d), for the words “rupees forty eight thousand seven hundred and fifty”, the words “rupees sixty two thousand seven hundred and fifty” shall be substituted.

(v) in clause (e), for the words “rupees forty eight thousand fifty hundred”, the words “rupees sixty two thousand five hundred” shall be substituted.
Amendment of Act 8 of 1972

4. In the Legislative Assembly of Meghalaya (Members’ Salaries and Allowance) Act 1972,-

(a) In Section 3, for the words “rupees twenty thousand”, the words “rupees thirty four thousand” shall be substituted;

(b) In Section 4,-

(i) in clause (b) for the words “rupees two hundred”, the words “rupees six hundred” shall be substituted.

(ii) in clause (c) for the words “rupees three hundred” and “rupees five hundred”, the words “rupees five hundred” and “rupees eight hundred” shall respectively be substituted;

(c) the existing Section 6B shall be substituted by the following new section, namely,-

“6B. (1) A member along with any one of his family member shall be entitled to travel concession only once in every year for visiting to any one place in India by air by shortest air route.

(2) A member along with his family member not exceeding five shall be entitled to travel concession only once during the term of his office for visiting to any one place in India by rail in first class accommodation by shortest rail route.”

Amendment of Act 6 of 1983

5. In Section 3 of the Meghalaya Legislative Assembly (Leader of Opposition) (Salaries and Allowance) Act, 1983 for the words “rupees forty nine thousand two hundred fifty” the words “rupees sixty three thousand two hundred and fifty” shall be substituted.

L. M. SANGMA,
Special Secretary to the Govt. of Meghalaya, Law Department.
PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT
ORDERS BY THE GOVERNOR

NOTIFICATION

The 29th September, 2015.

No.LL(B).148/85/409.—The Legislative Assembly of Meghalaya (Members’ Pension) (Amendment) Act, 2015 (Act No. 6 of 2015) is hereby published for general information.

MEGHALAYA ACT NO. 6 OF 2015.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th September, 2015.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 29th September, 2015.
THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION) (AMENDMENT) ACT, 2015

An Act,

further to amend the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977.

Be it enacted by the Legislative of the State of Meghalaya in the Sixty-sixth Year of the Republic of India as follows,-

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members’ Pension) (Amendment) Act, 2015.

(2) It shall come into force at on and from the 1st October, 2015.

2. In Section 3 (1) of the Legislative Assembly of Meghalaya (Members’ Pension) Act, 1977, herein after to as principal Act, as amended for the words “ten thousand”, the words “seventeen thousand” shall be substituted.

3. After Section 4A of the principal Act, the following explanation shall be inserted, namely,-

"Explanation – ‘Services’ means services under the Government as Government servant but does not include service as elected representative”.

L. M. SANGMA,
Special Secretary to the Govt. of Meghalaya, Law Department.
PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT
ORDERS BY THE GOVERNOR

NOTIFICATION

The 29th September, 2015.

No.LL(B).148/85/412.—The Legislative Assembly of Meghalaya (Members’ Family Pension) (Amendment) Act, 2015 (Act No. 7 of 2015) is hereby published for general information.

MEGHALAYA ACT NO. 7 OF 2015.
(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th September, 2015.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 29th September, 2015.
THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS’ FAMILY PENSION) (AMENDMENT) ACT, 2015

An Act,

further to amend the Legislative Assembly of Meghalaya (Members’ Family Pension) Act, 2002.

Be it enacted by the Legislative of the State of Meghalaya in the Sixty-sixth Year of the Republic of India as follows,-

Short title and commencement

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members’ Family Pension) (Amendment) Act, 2015.

(2) It shall be come into force on and from the 1st October 2015.

Addition of new proviso to Section 3 Act of 2002

2. After Section 3 of the Legislative Assembly of Meghalaya (Members’ Family Pension) Act, 2002, as amended (herein referred to as principal Act), the following new proviso shall be added,-

"Provided such family pension shall be deemed to be revised consequently from time to time on every amendment of the Legislative Assembly of Meghalaya (Members’ Pension Act 1977)."

Amendment of Section 5

3. In Section 5 of the principal Act, in between the words “to” and “in” occurring in the first line, the word “proviso” shall be inserted.

L. M. SANGMA,
Special Secretary to the Govt. of Meghalaya,
Law Department.